

NATIONAL COMPANY LAW TRIBUNAL  
COURT-I, MUMBAI BENCH

Item 9  
**C.P.(IB)825/MB/2020**

CORAM:

SH. SHYAM BABU GAUTAM  
HON'BLE MEMBER (T)

JUSTICE P.N. DESHMUKH (Retd.)  
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON 16.11.2022

NAME OF THE PARTIES: -

**Rajeev Singhal**  
**V/s**  
**Omkar Realtors Pvt Ltd.**

*Appearance (via video-conference):*

For Petitioner : Adv. Jesal Singh

For Respondent : Adv Mohanish Chaudhari a/w  
Adv. Tanveer Vohra i/b Adv. Surendra  
Vishwakarma

Section 7 of IBC, 2016

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**ORDER**

Ld. Counsel for the parties are present. Ld. Counsel appearing for the Financial Creditor states across the bar that the, default amount has been paid by the Corporate Debtor. In view of the receipt of the payment, nothing survives in this Company Petition. Accordingly, Company Petition bearing C.P.(IB)825/MB/2020 stands closed. File be consigned to record.

**Sd/-**

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SHYAM BABU GAUTAM  
Member (Technical)

JUSTICE P.N. DESHMUKH  
Member (Judicial)

Prasad